

Extra No. 23



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LXII | WEDNESDAY, AUGUST 25, 2021 / BHADRA 3, 1943

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations
made by the Governor

EDUCATION DEPARTMENT

Sachivalaya, Gandhinagar, Dated the 25th August, 2021.

GUJARAT ORDINANCE NO. 4 OF 2021.

AN ORDINANCE

further to amend the Gujarat Private Universities Act, 2009.

WHEREAS the Legislative Assembly of the State of Gujarat is not in session;

AND WHEREAS the Governor of Gujarat is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Gujarat Private Universities Act, 2009;

Guj. 8 of 2009.

NOW, THEREFORE, in exercise of the powers conferred on him by clause (1) of article 213 of the Constitution of India, the Governor of Gujarat is hereby pleased to make and promulgate the following Ordinance, namely :-

1. **Short title and commencement.-** (1) This Ordinance may be called the Gujarat Private Universities (Amendment) Ordinance, 2021.

(2) It shall come into force at once.
2. **Guj. 8 of 2009 to be temporarily amended.-** During the period of operation of this Ordinance, the Gujarat Private Universities Act, 2009 (hereinafter referred to as “the principal Act”) shall have effect subject to the amendment specified in section 3. **Guj. 8 of 2009.**
3. **Amendment of section 3 of Guj. 8 of 2009.-** In the principal Act, in section 3, in sub-section (5), for the words “The constituent colleges and institutions of the Sponsoring Body,”, the words “The constituent colleges and institutions of the Sponsoring Body, except the grant-in-aid colleges and institutions,” shall be and shall be deemed to have been substituted with effect on and from the appointed day of the Gujarat Private Universities (Amendment) Act, 2021. **Guj. 15 of 2021.**

STATEMENT

Vide the Gujarat Private Universities (Amendment) Act, 2021 (Gujarat Act No. 15 of 2021), an amendment was made in sub-section (5) of section 3 of the Gujarat Private Universities Act, 2009 whereby the words “except the grant-in-aid colleges and institutions” occurring in the said sub-section (5) were deleted. However, during the implementation of section 3 as amended vide the said amending Act No. 15 of 2021, various representations have been received from some of the grant-in-aid colleges or institutions of the Sponsoring Bodies and from certain other stakeholders for restoring their affiliation and the privileges enjoyed by said colleges and institutions in the Universities prior to the commencement of the said amending Act No. 15 of 2021.

Having regard to the fact that such colleges and institutions receive grant-in-aid from the State Government, it is considered necessary to restore the affiliation of such colleges and institutions with the Universities to which they were affiliated prior to the date of commencement of the Amending Act No. 15 of 2021 in order to resolve administrative exigencies brought out in the said representations made to the State Government. Necessary amendment has been made in section 3 of the said Act.

As the Legislative Assembly of the State of Gujarat is not in session, this Ordinance is promulgated to amend the said Act to achieve the aforesaid object.

Gandhinagar,
Dated the 25th August, 2021.

ACHARYA DEVVRAT,
Governor of Gujarat.

By order and in the name of the Governor of Gujarat,

S. J. HAIDER,
Principal Secretary to Government.

